IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 25th OF JANUARY, 2024

MISC. CIVIL CASE No. 181 of 2024

BETWEEN:-

AQUILA BEGUM W/O SAFFIUDDIN, AGED ABOUT 58 YEARS, OCCUPATION: HOUSE WIFE R/O KILA KARANJ BAZAR BURHANPUR (MADHYA PRADESH)

....APPLICANT

(BY SHRI DAYARAM VISHWAKARMA - ADVOCATE)

AND

LIYAKAT KHAN S/O AMANATULLAH KHAN, AGED ABOUT 38 YEARS, R/O SIRPUR TEHSIL KHAKNAR DISTRICT BURHANPUR (M.P)

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Th	iis app	olication o	coming on for c	admission	this day,	the court passed t	he
following	g:		सत्यमेव जयते				

ORDER

After arguments for some time, learned counsel for the applicant prays for withdrawal of this MCC with liberty to file fresh contempt petition/MCC at the appropriate stage of the second appeal.

Prayer being reasonable is accepted and this MCC is permitted to be withdrawn and is hereby disposed off with the aforesaid liberty.

Pending application(s), if any, shall stand disposed off.

JUDGE SN

